

ITEM NO.9

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 273/2019

N CHANDRABABU NAIDU & ORS.

Petitioners

VERSUS

UNION OF INDIA & ANR.

Respondents

WITH

W.P.(C) No. 1514/2018 (PIL-W)

W.P.(C) No. 23/2019 (PIL-W)

(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 3873/2019  
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 46959/2019)

W.P.(C) No. 215/2019 (PIL-W)

(FOR ADMISSION)

Date : 01-04-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE DEEPAK GUPTA  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioners

W.P.(C) 273/2019

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Mr. Chandy Oomen, Adv.  
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W.P.(C) 215/2019

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Mr. Aakarsh Kamra, AOR

W.P.(C) 1514/2018

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Petitioner-in-person

**For Respondents  
for UOI**

Mr. K.K. Venugopal, AG  
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W.P.(C) 273/2019

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W.P.(C) 1514/2018

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W.P.(C) 23/2019

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W.P.(C) 215/2019

Mr. Amit Sharma, AOR  
Mr. Dipesh Sinha, Adv.  
Ms. Ayiala Imti, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

List the matter on 8.4.2019 to enable learned counsel for the petitioners to file rejoinder affidavit.

**(Deepak Guglani)  
Court Master**

**(Anand Prakash)  
Court Master**